

Application for grant of Certificate of Registration rejected

June 9, 1999

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificates of registration submitted by the undernoted financial companies:

<u>Sr. No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	M/s. Acceptable Finvest Company Limited, Near Hari Mandir, P.O. & P.S. Birpara, Dist. Jalpaiguri, West Bengal-735 204.	8.6.1999
2.	M/s. Kanwal Financiers Limited, 3170 Sector, 23-D, Chandigarh.	8.6.1999

As such, the above companies cannot transact the business of Non-Banking Financial Institutions as defined in Clause (a) of Section 45-I of the RBI Act, 1934.

Rupambara Padhi
Manager

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